

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.954
ANSWERED ON 27.07.2026

**ELECTRICAL FIRE PREVENTION AND RESIDENTIAL SAFETY AUDIT
FRAMEWORK**

954 DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of **POWER** be pleased to state:

- (a) whether Government is aware of the recurring fire tragedies across the country, including the tragic fire incident in Delhi's Vivek Vihar resulting in the loss of innocent lives;
- (b) whether Government has assessed the contribution of overloading and ageing wiring, to fire accidents;
- (c) whether Government reviewed the effectiveness of the existing mechanism for inspection of consumer electrical installations under the Central Electricity Authority Regulations;
- (d) whether Government proposes to introduce mandatory periodic third-party electrical safety inspection; and
- (e) whether Government proposes to establish a digital reporting and compliance mechanism for electrical safety inspections, if so, the details thereof?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) & (b): The Government is aware of electrical fire incidents reported in different parts of the country, including the unfortunate incident at Vivek Vihar, Delhi. Such incidents may occur due to various reasons including inadequate maintenance, non-compliance with safety regulations, poor-quality electrical equipment, ageing or overloaded wiring, and lack of awareness.

(c) : In accordance with the provisions of Sections 53(a) and 177(2)(b) of the Electricity Act, 2003, Central Electricity Authority (CEA) notified the CEA (Measures relating to Safety and Electric supply) Regulations, 2010, as amended from time to time, to ensure electrical safety. CEA, after consultations with State Governments and other stakeholders, on 8th June, 2023, replaced these regulations by the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023. The provisions of these Regulations are discussed with State Governments on regular basis through meetings, conferences, and seminars. Advisories are also issued to State Governments with the objective of enhancing electrical safety.

The Bureau of Indian Standards (BIS) has also issued standards, including IS 732 (Code of Practice for Electrical Wiring Installations), IS 3043 (Code of Practice for Earthing), and the National Electrical Code, 2023, to promote safe electrical installation practices. In addition, the Ministry of Commerce and Industry has notified Quality Control Orders for specified electrical wires and household electrical appliances to ensure compliance with prescribed quality standards.

(d): CEA Safety Regulations, while promoting the principles of ease of living and doing business, require periodic self-certification of electrical installations up to the notified voltage by the owner or consumer. The Appropriate Government shall decide voltage level and periodicity. However, the owner or consumer has the option to get his installation inspected and tested by an Electrical Inspector of the Appropriate Government. It is also provided that the owner or consumer may take assistance of Chartered Electrical Safety Engineer (CESE), authorized by the Appropriate Government for periodic self-certification.

(e): A digital reporting and compliance mechanism for electrical safety inspections of Central Government installations is already operational through the National Single Window System (NSWS) portal. The portal enables online submission and processing of applications and facilitates monitoring of compliance with electrical safety requirements for Central Government installations.
